

THE MINISTER OF RAILWAYS  
(SHRI C. K. JAFFER SHARIEF):

Madam I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification G.S.R. No. 737(E), dated the 4th October, 1994, publishing the Railway Passengers (Cancellation of tickets and refund of fares) Amendment Rules, 1994, under section 199 of the Railways Act, 1989.

[Placed in Library. See No. LT-6571/94]

II. A copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Indian Railway Welfare Organisation, for the year 1993-94, together with the Auditors' Report on the Accounts.

[Placed in Library. See No. LT-6572/94]

(ii) Statement by Government accepting the above Report.

I. Accounts and Administration report (1993-94) of various ports.

II. Notifications of Ministry of Surface Transport.

III. Report and accounts (1993-94) of Mormugao Dock Labour Board.

IV. Notification of Ministry of Surface Transport.

V. Report and accounts (1993-94) National Institute for the Training of Highway Engineers, New Delhi.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Madam I lay on the Table—

I. (a) A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(i) (a) Annual Accounts of the Mormugao Port Trust for the year 1993-94, and the Audit Report thereon.

(b) Review by Government of the Annual Accounts.

[Placed in Library. See No. LT-6544/94]

(ii) (a) Annual Accounts of the Kandla Port Trust for the year 1993-94, and the Audit Report thereon.

(b) Review by Government of the Annual Accounts.

[Placed in Library. See No. LT-6543/94]

(iii) (a) Annual Accounts of the Madras Port Trust for the year 1993-94, and the Audit Report thereon.

(b) Review by Government of the Annual Accounts.

[Placed in Library. See No. LT-6545/94]

(b) A copy each (in English and Hindi) of the following papers, under section 106 of the Major Port Trust Act, 1963:—

(i) (a) Annual Administration Report of the Mormugao Port Trust, for the year 1993-94.

(b) Review by Government on the working of the above Port Trust.

[Placed in Library. See No. LT-6535/94]

(ii) (a) Annual Administration Report of the New Mangalore Port Trust, for the year 1993-94.

(b) Review by Government on the working of the above Port Trust.

[Placed in Library. See No. LT-6537/94]

(iii) (a) Annual Administration Report of the Kandla Port Trust, for the year 1993-94.

(b) Review by Government on the working of the above Port Trust.

[Placed in Library. See No. LT-6536/94]

(iv) (a) Annual Administration Report of the Paradip Port Trust, for the year 1993-94.

(b) Review by Government on the working of the above Port Trust.

[Placed in Library. See No. LT-6538/94]

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing), under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

(1) G.S.R. No. 617 (E), dated the 9th August, 1994, publishing the Bombay Port Trust (Forms and Manner in which contract shall be made) Regulation, 1994.

(2) G.S.R. No. 671 (E), dated the 2nd September, 1994, publishing the Visakhapatnam Fishing Harbour (Amendment) Regulations, 1994.

(3) G.S.R. No. 744 (E), dated the 7th October, 1994, publishing the Bombay Port Trust (Transport, Handling and Storage of Dangerous Goods) Regulations, 1994.

[Placed in Library. See No. LT-6631/94]

III. A copy each (in English and Hindi) of the following papers, under section 5E of the Dock Workers' (Regulation of Employment) Act, 1948:—

(i) Annual Report and Accounts of the Mormugao Dock Labour Board, for the year 1993-94, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the above Board.

[Placed in Library. See No. LT-6527/94]

IV. A copy (in English and Hindi) of the Ministry of Surface Transport (Shipping Wing) Notification G.S.R. No. 738(E), dated the 4th October, 1994, publishing the Merchant Shipping Examination of Engineer Officers in the Merchant Navy) Amendment Rules, 1994, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library. See No. LT-6525/94]

V. A copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the National Institute for the Training of Highway Engineers, New Delhi for the year 1993-94, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-6684/94]

**I. Report and accounts (1993-94) of the Cochin Refineries Limited.**

**II. Memorandum of understanding between the Government of India and Oil India Limited.**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SATISH SHARMA): Madam I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Thirty-second Annual Report and Accounts of the Cochin Refineries Limited, for the year 1993-94, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Company.

[Placed in Library. See No. LT-672/94]

II. A copy (in English and Hindi) of the Memorandum of Understanding